

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(8) C.P.(I.B)-1728/8&9/(MB)/2017

CORAM:

Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 12.09.2018

NAME OF THE PARTIES: Kalpesh Khushaldas Goradia  
V/s  
Mamilon Textiles Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 OF INSOLVENCY AND BANKRUPTCY  
CODE, 2016.

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**ORDER**

1. The Learned Representative of Petitioner is present.
2. Placed on record Withdrawal Memo. Stated there in that the matter is settled on receipt of payment. Since the Petitioner is Suo-Moto withdrawing the Petition, CP 1728 is disposed of as withdrawn. To be consigned to Records.

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**12.09.2018.**

HHS